

[English]

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we must congratulate you and the hon. Minister also for that.

MR. SPEAKER: I would like to congratulate the hon. Members for making the points very effectively and strongly; the hon. Minister and also the hon. Minister of Parliamentary Affairs for taking into consideration the feelings of the Members and trying to create a congenial atmosphere; the Leaders of all the parties; the Leader of Opposition; Shri Somnath Chatterjee and Shri Indrajit Gupta also. Well, this matter was going to be referred to the Standing Committee after its introduction. But now that the entire House thinks that it should be referred—even without being introduced—to the Standing Committee, we will do that. We will refer it to the Standing Committee.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I must express our sincere thanks to you for accommodating our views.

MR. SPEAKER: It will be referred to the Standing Committee. I think that the report should be given within one month's time after it is introduced. It will create an atmosphere in which if it is necessary, even the Minister, the Government, the Leaders of the parties, the trade union leaders can have a dialogue among themselves and try to find out a solution to this.

Next we take up item No. 28.

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I have to say something here. My point is that the Item No. 30 in the Revised List of Business could be postponed and the Item Nos. 31 and 32, that is, Supplementary Demands, could be discussed and disposed of by the House before this item No. 30 which was taken up earlier. This Statutory Resolution also should be taken up. Further, the Bill—which was moved by Dr. Abrar Ahmed—to amend the Sick Industrial Companies (Special Provisions) Act, could be taken up after the Ordinance has been enacted and the Supplementary Demands have been disposed of.

MR. SPEAKER: I think all the Members are cooperating on this point. It will be done as per the suggestions made by the Parliamentary Affairs Minister.

SHRI SOMNATH CHATTERJEE (Bolpur): Yes. Let the financial business be taken up first.

15.16 hrs.

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) AMENDMENT BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, I beg to move for leave to introduce a Bill further to amend the

Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

15.17 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980."

The motion was adopted.

DR. ABRAR AHMED: I introduce the Bill.

15.19 hrs.

MATTERS UNDER RULE 377

- (i) **Need to take steps to check increasing dropout among SC/ST students in Orissa**

[*English*]

DR. KRUPASINDHU BHOI (Sambalpur): Sir, it is a matter of great concern that the dropout of girl students has been increasing in Orissa. A majority of the girl students are leaving studies midway. 49.8 per cent of the total girl students enrolled in Primary Schools in

Orissa left studies before they completed primary education in 1992-93 whereas 83.2 per cent of the girl students left studying at the High School level. The dropout rate is very high in backward districts like Kalahandi and Phulabani.

The poverty of the parents, lack of hostel facilities, inadequate amount of stipends and scholarships for SC & ST students are some of the prime reasons for the increasing dropout rate in different schools in that State.

The situation is worse at college level particularly in the case of SC & ST students. They do not get stipend every month. Sometime, it takes six or 12 months for the concerned department to disburse stipend to the SC & ST students.

As the rate of dropout has been increasing in Orissa, the Central Government should pay adequate attention to enhance the rate of stipend and scholarship for the SC & ST students. Direction should be sent to the State Government for regularly and timely disbursement of stipends and scholarship to the SC & ST students. Adequate number of hostels should be set up for the girls. Vocational courses should be introduced in schools and colleges to encourage and increase enrolment of girl students.

- (ii) **Need to construct Railway over-bridges at Odha, Niphad and Lasalgaon in Maharashtra**

DR. VASANT NIWRUTTI PAWAR (Nasik): In my constituency, Nasik District, the traffic is increasing because of three sugar mills and industrial and agricultural development in the area. There has been